

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION No. 110/2010

Sub: Approval of transmission tariff for Kawas Transmission System in Western Region for the period from 1.4.2009 to 31.3.2014.

Date of hearing : 23.12.2010

Coram : Shri S. Jayaraman, Member
Shri V. S. Verma, Member
Shri M. Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Ltd. (PGCIL)

Respondents : Madhya Pradesh Power Trading Company Ltd.
(MPPTCL) and others

Parties present : Shri M. M. Mondal, PGCIL
Shri Rajeev Gupta, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Manoj Dubey, M.P. Tradeco

This petition has been filed by the petitioner, Power Grid Corporation of India Ltd. for determination of tariff for Kawas transmission system in Western Region for the period 1.4.2009 to 31.3.2014.

2. The representative of the petitioner submitted that the reply to the petition has been filed by Maharashtra State Electricity Distribution Company Ltd. He further submitted that no additional capital expenditure has been claimed for the transmission system and requested that the tariff of the transmission be determined.

3. The representative of the MPPTCL submitted that the petitioner was allowed to file revised petition vide Commission's order dated 1.2.2010 in IA No. 5/2010. However, the petition has been listed for hearing without the revised petition being filed by the petitioner. The representative of the petitioner clarified that subsequently after detailed analysis, the petitioner came to the conclusion that there was no immediate requirement to revise the petition as additional capital expenditure was not being claimed and accordingly made a request to the Commission to list the petition for hearing.

4. The Commission allowed two weeks time to MPPTCL to file its reply to the main petition and one week to the petitioner thereafter to file rejoinder, if any. The Commission further directed that the petition would be listed for hearing only in the event any important issue emerges on the basis of the reply filed by MPPTCL.

5. Subject to the above, the order in the petition was reserved.

sd/-
(T. Rout)
Joint Chief (Law)